## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO.5233 TO BE ANSWERED ON 03.04.2023

## **Dumping Garbage in River Banks**

5233. SHRI DILIP SAIKIA: SHRI RANJEETSINGH NAIK NIMBALKAR: SHRI NARANBHAI KACHHADIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is committed to save the all river banks in the country especially Brahmaputra in North East, Mula Mutha and Chandrabhaga in Maharashtra and Narmada in Gujarat from dumping of garbage;
- (b) if so, the details thereof;
- (c) whether the National Green Tribunal has issued fresh instructions to the Empowered Committee to submit a comprehensive proposal to develop these river banks as pollution-free eco-friendly sites; and
- (d) if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d)

Water is a state subject. It is the responsibility of the States/UTs/ Local Bodies and Industrial Units to ensure required treatment of sewage and industrial effluents to the prescribed standards before discharging into water bodies, seas or land to prevent and control of pollution therein. Cleaning and rejuvenation of rivers is an ongoing activities. For conservation of rivers, Ministry of Jal Shakti supplements efforts of the States/UTs by providing financial and technical assistance for abatement of pollution in identified stretches of rivers in the country through the Central Sector Scheme of NamamiGange for rivers in Ganga basin and the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) for other rivers.

Proposal for pollution abatement works in the towns along polluted river stretches are received from the State/UTs from time to time for consideration under the NRCP, and sanctioned based on their prioritization, conformity with NRCP guidelines, availability of funds, etc. Assistance is provided to State Governments for abatement of pollution in

identified stretches of various rivers (excluding river Ganga and its tributaries) under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) on cost sharing basis between the Central & State Governments for taking up various pollution abatement works relating to interception & diversion of raw sewage, construction of sewerage systems, setting up of sewage treatment plants, low cost sanitation, river front/bathing ghat development, etc.

For rejuvenation of 351 polluted river stretches identified by CPCB during the year 2018, action plans were prepared by River Rejuvenation Committee (RRC) constituted by the respective State Government/ UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State /Union Territory for bringing all the polluted river stretches identified by CPCB fit for bathing purposes.

Prepared action plans cover aspects such as Source control (Municipal sewage management, Industrial pollution control, Waste management), River catchment/Basin Management (Adoption of good irrigation practices, Utilization of treated sewage, Ground water recharge aspects), Flood Plain Zone protection and its management (Setting up of bio-diversity parks, Removal of encroachments, Rain water harvesting, Plantation on both sides of the river), Ecological/Environmental Flow (E-Flow) and Watershed management.

Implementation of time-bound action plans for rejuvenation of polluted river stretches have been assigned to State Government Departments/ UT Administration Departments under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. Overall responsibility lies with the Chief Secretary, State Governments/UT Administrations.

Progress of implementation of action plans is reviewed by the RRC at State Level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

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